

It was also noted that the expected international traffic at these three airports is very low and declaration of these three airports, which are fairly close to each other, as international was not considered viable. In view of the above, it was decided that the proposal for declaration of these three airports need not be considered at this stage.

Privatisation of Chennai airport

1928. DR. SASIKALA PUSHPA RAMASWAMY Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Government propose to privatise some of the airports including Chennai airport;
- (b) if so, the details of the airports and the reasons for privatising them;
- (c) whether any opposition has been expressed on privatisation of airports;
- (d) if so, the details thereof;
- (e) whether Government has taken any decision pursuant to the opposition of privatisation; and
- (f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) and (b) Yes, Sir. Government of India has so far accorded 'In-principle' approval for leasing of six airports of Airports Authority of India (AAI) viz. Ahtnedabad, Jaipur, Lucknow, Guwahati, Thiruvananthapuram and Mangaluru for Operation, Management and Development through Public-Private-Partnership (PPP) for improving efficiency in service delivery, expertise, enterprise and professionalism, apart from bringing the needed investments in the sector.

(c) and (d) Yes, Sir. Six Writ Petitions have been filed in the High Court of Kerala opposing the leasing of Thiruvananthapuram Airport under PPP. One Public Interest Litigation (PIL) have also been filed in the Guwahati High Court, opposing the leasing of Guwahati Airport under PPP.

(e) and (f) No final order/Judgement has been passed by the Hon'ble High Court of Kerala and Guwahati on the above Writ Petitions and Public Interest Litigation (PIL).

Ranking of police stations

1929. SHRIMATI AMBIKA SONI:

DR. T. SUBBARAMI REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is considering any proposal to rank police stations for better governance;
- (b) if so, the details thereof;
- (c) what are the parameters for evaluating the police stations;
- (d) whether such ranked police stations will get any recognition/award from the Centre; and
- (e) at present, how many police stations have topped the list, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (c) Yes, Sir. Ministry of Home Affairs has introduced a system for ranking of police station 2018. It is a two stage process where 3 police stations from States having more than 750 police stations, 2 each from all other States and Delhi and 1 each from Union Territories are selected from more than 15,000 Police Stations in the country on the basis of rate of conviction in cases of crimes against women, crimes against SCs/STs and property offences. In the second stage, performance measurement is done based on parameters like crime prevention and proactive measures, disposal of cases, maintenance of public order, infrastructure assessment and citizens feedback. Personal visits are made by the surveying team to the selected police stations for this purpose.

(d) and (e) The guidelines provide for awarding two sets of awards *i.e.* one for the top 3 best police stations in the country and another for the best police station in each State/Union Territory. In the last DsGP/IsGP Conference held in December, 2018 at Kevadiya, Gujarat, the best 3 police stations in the country were awarded Shields. Certificates have been given to the top police stations of each state/UT.

The list of best police stations is given in the Statement-I and II.

Statement-I

The top three police stations in the country assessed in 2018

Rank	Police Station	District	State
1.	Kalu	Bikaner	Rajasthan
2.	Campbell Bay	Nicobar	Andaman and Nicobar Islands
3.	Farakka	Murshidabad	West Bengal

Statement-II*List of best police stations in each State/UT*

State	District	Police Station
Andhra Pradesh	Vizianagaram	Seethanagaram
Arunachal Pradesh	Longding	Kanubari
Assam	Sibsagar	Nazira
Bihar	Bhagalpur	Jagdishpur
Chhattisgarh	Dhamtari	Dhamtari
Goa	South Goa	Curchorem
Gujarat	Kheda	Kapadwanj Rural
Haryana	Ambala	Baldev Nagar
Himachal Pradesh	Shimla	Chopal
Jammu and Kashmir	Pd Sopore	Dangi Wacha
Jharkhand	Saraikela	Ichagarh
Karnataka	Dharwad	Gudageri
Kerala	Idukki	Vandanmedu
Madhya Pradesh	Sheopur	Dhodhar
Maharashtra	Satara	Rahimatpur
Manipur	Bishenpur	Nambol
Meghalaya	Khasi Hills East	Laban
Mizoram	Champhai	Champhai
Nagaland	Peren	Peren
Odisha	Subarnapur	Tarava
Punjab	Kapurthala	Sadar Kapurthala
Rajasthan	Bikaner	Kalu
Sikkim	West District	Naya Bazar
Tamil Nadu	Theni	Periyakulam
Telangana	Rachakonda	Narayanapur
Tripura	Gomati	Nutan Bazaar
Uttar Pradesh	Shamli	Babri
Uttarakhand	Pithoragarh	Munsiyari
West Bengal	Murshidabad	Farakka
UT	District	Police Station Name

State	District	Police Station
Andaman and Nicobar Islands	Nicobar	Campbell Bay
Chandigarh	Chandigarh	Sector-36
Dadra and Nagar Haveli	Khanvel	Khanvel
Daman and Diu	Daman District	Nani Daman
Delhi	North	Kashmeri Gate
Lakshadweep	Lakshadweep	Minicoy
Puducherry	Puducherry	Nettapakkam

Circulation of fake currency notes

†1930. CH. SUKHRAM SINGH YADAV:

SHRIMATI CHHAYA VERMA:

SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the circulation of fake currency notes has increased in the border areas in recent years;

(b) the value of counterfeit Indian currency seized in denominations of ₹ 2000, ₹ 500 and ₹ 200 of Indian currency notes, State-wise details thereof;

(c) the steps being taken by Government to counter the fake currency; and

(d) the assessment of impact of fake currency on Indian economy?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) As per data available with the National Crime Records Bureau (NCRB), the State/UT-wise details of the Fake Indian Currency Notes (FICN) seized during the years 2017, 2018 and 2019 (upto 18.6.2019) are given in the Statement-I, II and III.

(c) Government has taken various steps to check the smuggling and circulation of fake Indian currency notes in the country, which *inter alia*, include:—

- (i) FICN Coordination Group (FCORD) has been formed by the MHA to share intelligence/information among the security agencies of the States/ Centre to counter the problem of circulation of fake currency notes in the country.

† Original notice of the question was received in Hindi.